THE TAMIL NADU [2] LEGISLATIVE ASSEMBLY TRAVELLING ALLOWANCE (ELECTION TO THE COUNCIL OF STATES) RULES, 1952

[Vide G.O.Ms.No.886, Public (Elections), dated 2nd March 1952.]

In exercise of the powers conferred by section 12 (1) (b) of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu is hereby pleased to make the following rules:—

RULES

1. (1) These rules may be called the Tamil Nadu [2]Legislative Assembly Travelling Allowance (Election to the Council of States) Rules, 1952.

(2) These rules shall come into force at once.

2. These rules shall apply only to journeys undertaken by Members of the Legislative Assembly of the State for the purpose of voting at the election to fill a seat in the Council of States.

[1]3. A Member of the Legislative Assembly of the State who has to leave his usual place of residence to participate in the poll of [2] the election as aforesaid may draw travelling allowance from his usual place of residence to the place of poll and back therefrom and daily allowance for the day of poll at the rates prescribed in rule 8 (a) of the Tamil Nadu [2] Legislative Assembly Travelling Allowance Rules, 1955:

Provided that no allowances under these rules shall be drawn if the member is entitled to draw any other allowance from the Government in respect of the same journeys and halt on any account whatsoever.

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[1] *Vide* G.O.Ms.No.138, Legislative Assembly, dated 31st October 1978

[2] *Vide* G.O.Ms.No.480, Public (Establishment-I and Legislature), dated 22nd April 1992